

9
**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


Co. Appeal No. 132/252(3)/NCLT/AHM/2018

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.03.2018**

Name of the Company: Virendra Kumar Agarwal
(Creative Infracom Pvt Ltd)
V/s.
ROC, Gwalior.

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SHILPESH DALAL	PCS	PETITIONER	
2.				

ORDER

Learned PCS Mr. Shilpesh Dalal present for the Appellant. None present for the ROC.

The Appellant is directed to issue notice of date of hearing along with copy of the petition on the central Government through ROC, and shall file proof of service.

The Registry is directed to issue notice to the jurisdictional Commissioner of the Income Tax/ Income Tax department in respect of the present appeal to invite their response. Appellant is also directed to take steps upon the Income tax authority inviting their response and file proof of service.

The ROC shall file its objections within 15 days from the service of notice.

The Appellant is directed to file affidavit with regard to the income tax return since incorporation of the company till date.

List the matter on 26.04.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 27th day of March , 2018.